

**Misuse of Loan facility in Kota and Jaipur Branches of State Bank of Indore**

1166. SHRI ASHOK NATH VERMA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases in which irregularities/frauds have come to light during the period 1986 to 1989 in the matter of giving wrong loans by the officials of the State Bank of Indore in Kota and Jaipur branches;

(b) if so, the details thereof branch-wise and year-wise;

(c) the amount involved in each case; and

(d) the action taken against the

guilty employees and what is the position of each case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):

(a) State Bank of Indore has reported that no fraud in the matter of giving loans by its officials in its Kota and Jaipur branches has been noticed during the period from 1986 to 1989. However, 23 cases of **irregularities** in different accounts were detected during the above mentioned period.

(b) to (d) Branch-wise and year-wise details and action taken against the employees found at fault is given below:

Name of the branch	Year	No. of Irregularities	Amount involved (Rs.)	Action taken against employees
Bani Park Jaipur	1986	2	1.21 lakhs	Penalty of withholding of two increments with cumulative effect has been inflicted on one officer. Penalty of withholding of increment for 6 months without cumulative effect has been inflicted on one clerk. The accounts have become regular.
	1987 to 1989	Nil	Nil	
Station Road Jaipur	1986 to 1989	Nil	Nil	Not applicable.
Kota	1986	16	33.65 lakhs	Disciplinary action has been initiated against two officers and one clerk. All the accounts except one have become regular.
	1987	5	5.41 lakhs	
	1988 & 1989	Nil	Not applicable	

**Export of Shrimps**

1167. SHRI MENTAY PADMANABHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that export of shrimps from India is declining in quantitative terms;

(b) whether Government have studied reasons for this stagnation or slowing down of exports in this sector;

(c) whether it is a fact that MPEDA has recommended supply of fuel to deep sea fishing vessels at international prices; and

(d) if so, when will this recommendation be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHID): (a) No, Sir. Export of shrimps has registered year-wise increase both in terms of quantity and value as per Table given below:

Q: Qty. in Tonnes		V: Value in Rs./Crores	
1986-87 . . . .	Q:	49203	V:
		377.93	
1987-88 . . . .	Q:	55736	V:
		425.78	
1988-89 . . . .	Q:	56835	V:
		470.33	
1989-90 . . . .	Q:	57819	V:
		463.30	
1990-91 . . . .	Q:	62377	V:
		662.93	

(b) Question does not arise.

(c) The Government has announced a scheme of making available High Speed Diesel oil at international prices to fishing vessels which are registered under MPEDA Act and whose owners are registered exporters under MPEDA Act and rules thereunder subject to the condition to export 25 per cent of f.o.b. value of the catch from each vessel.

(d) The scheme is being implemented by Marine Products Export Development Authority with effect from 1st April, 1991 on High Speed Diesel oil consumed by fishing vessels from 1st January, 1991.

#### Non-filling of vacancies in Grade D in Safdarjung Hospital, New Delhi

1168. SHRI DHULESHWAR MEENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a number of vacancies in Group 'D' posts i.e. Nursing-Orderly, Masalchi, Cook, Bearer have been lying vacant in Safdarjung Hospital, New Delhi since long;

(b) if so, how many of them are reserved for the Scheduled Castes and Scheduled Tribes and how many are for other categories; and

(c) what action is being taken to fill the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARATHA): (a) to (c) A statement giving the information is enclosed. (See Appendix 159, Annexure No. 35].

#### Implementation of assurances given to ex-emergency commissioned officers by Nationalised Banks

1169. SHRI MENTAY PADMANABHAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that nationalised banks are denying certain benefits for the purpose of pay fixation and seniority to ex-emergency commissioned officers; and

(b) if so, what are the details in this regard and the action proposed to be taken to ensure immediate compliance of the orders/guidelines issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) All public sector banks including the nationalised banks had been advised to grant *ante-dated* seniority to all the eligible Ex-Emergency Commissioned Officers/Short Service Commissioned Officers who were commissioned or were on precommission training between the period 1-11-62 and 10-1-68 and on release from the Armed Forces had been re-employed with the public sector banks, against the vacancies reserved for them on or before 29-1-74. No cases have come to the notice of the Government, where the benefits have not so far been extended by the banks to such eligible Ex-Emergency Commissioned Officers/Short Service Commissioned Officers.